## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: IND/1408/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: VISHWAM MERCHANTS PVT LTD

NAME OF THE RESPONDENT(S)

: VASAN HEALTHCARE PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

PREETHI. S. ARASU Counsel for Resport for RASAGOPAZ & RAGHUNATHAN Advocates

## **ORDER**

Counsel for Respondent present. It is on record that in connection with the Corporate Debtor this Bench has already passed an order declaring moratorium and the public announcement has already been made. However, the order that came to be passed by this Bench has been stayed by Hon'ble High Court of Madras. Therefore, in all the matters relating to the Corporate Debtors adjournment is granted. Put up on 04.07.2017 at 02.30 P.M.

S. J- rage fer.

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIO) (MEMBER (JUDICIAL)